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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.136/99

IN

MA NO.443/99

IN

O.A.No.1670/95

New Delhi: this the 7th day of July, 1999.

HON'BLE MR. S.R. ADIGE VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Vikram Singh,
R/o 179/C-4, Basant Lane,
Railway Colony, Paharganj,
New Delhi

.... Applicant.

(In person)

Versus

Union of India
through

1. General Secretary,
IRCA/HQ New Delhi.
2. The General Manager,
Northern Railway, Baroda House,
New Delhi.
3. The Chairman,
Railway Board,
Rail Bhawan,
New Delhi.

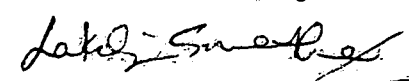
..... Respondents.

ORDER (BY CIRCULATION)

Perused R.A.No.136/99 seeking review of
order dated 11.5.99 on MA No.443/99.

2. None of the grounds contained in RA No.136/99
bring it within the scope and ambit of section 22(3)
(F) A.T. Act read with Order 47 Rule 1 CPC under which
alone any order/decision of the Tribunal can be
reviewed.

3. The RA is rejected.


(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

/ug/


(S.R. ADIGE)
VICE CHAIRMAN (A).